

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1338/2021

BELANI ALIAS BODRI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 06-02-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Mridula Ray Bharadwaj, AOR
Mr. Amol Chitravanshi, Adv.
Ms. Kriti Sinha, Adv.
Mr. Ritu Bharadwaj, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly served.

Sh. Adit Jayesh, Ld. Counsel appearing for Ms. Ruchira Goel, Ld. AOR submits that vakalatnama would be filed for sole respondent.

Two weeks time, is granted to Ld. Counsel to file vakalatnama on behalf of sole respondent.

Records of the case are received in the Registry, but same is yet to be checked.

Two weeks time, is granted to the Registry to check the records and report if the same is in order or not.

List again on 22.03.2023.

PAVANESH D.
Registrar

pm